

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 173/MP/2019

Subject : Petition under Section 79(1)(b), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Articles 8.3.5, 8.4.3 and 8.4.11 of the Power Purchase Agreement dated 23.8.2013 and the amended Power Purchase Agreement dated 10.12.2013 executed between the Petitioner and the Respondent seeking payment of the outstanding amount on account of (i) late payment surcharge, (ii) additional interest and for furnishing of Standby Letter of Credit as payment security mechanism.

Petitioner : Bharat Aluminum Company Limited (BALCO)

Respondents : Tamil Nadu Generation and Distribution Corporation Limited and Anr.

Date of Hearing : 12.2.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Shri Mridul Chakraborty, Advocate, BALCO
Shri Soumya Singh, Advocate, BALCO
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

Learned counsel for TANGEDCO requested for two weeks' time to file reply to the Petition. Learned counsel for the Petitioner objected the same and submitted that despite Commission's direction, TANGEDCO has not filed its reply.

2. After hearing the learned counsels for the parties, the Commission directed the Respondents to file their replies as last opportunity, by 28.2.2020 with an advance copy to the Petitioner who may file its rejoinders, if any, by 13.3.2020. The Commission directed that due date of filing the submissions should be strictly complied with. No extension shall be granted on that account.

3. The Petition shall be listed for hearing in due course for which a separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

